

DIVISION BENCH

ITEM NO.2

**NATIONAL COMPANY LAW TRIBUNAL
ALLAHABAD BENCH
PRAYAGRAJ**

CP (IB) No.14/ALD/2024

CORAM:

- 1. SHRI PRAVEEN GUPTA,
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI ASHISH VERMA,
HON'BLE MEMBER (TECHNICAL)**

Date of Order: 3rd May, 2024

Attendance-Cum-Order Sheet of the Hearing.

NAME OF THE COMPANY	REKHA SINGH V/S M/S PIYUSH INFRASTRUCTURE INDIA PRIVATE LIMITED
UNDER SECTION	9 IBC

COUNSEL APPEARED THROUGH PHYSICAL/ VIRTUAL HEARING:

Sh. Bhawanshu Sharma with : *For the Operational Creditor*
Sh. Kaushik Kumar Dey, Advs.

ORDER

Ld. Counsel representing the Operational Creditor is present through VC.

- 1.** The Ld. Counsel relies upon the two orders passed by the Learned Trial Court, Faridabad, whereby an amount of Rs.30 Lakh each has been directed to be paid as compensation to the Operational Creditor. The operative part of the said judgments passed by the Learned Trial Court are at page no.50 and 125 respectively. The total cumulative value therefore comes out to be Rs.60 Lakh.
- 2.** The Ld. Counsel representing the Operational Creditor however states that the interest is also liable to be levied with effect from the date of passing of the judgment dated 14.11.2018, and that is how the threshold of Rs.1 Crore would be met. He therefore seeks and is granted two weeks time to cite any judicial precedents, one with respect to the calculation of interest for the purpose of determination of the threshold limit, and also for the purpose of considering the present claim as being by an Operational Creditor.
- 3.** Let the matter be adjourned for further hearing on 11th June, 2024.

-Sd-

**(Ashish Verma)
Member (Technical)**

3rd May, 2024

*Kavya Prakash Srivastava
(Stenographer)*

-Sd-

**(Praveen Gupta)
Member (Judicial)**